COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

EXECUTION PETITION NO. 02 OF 2017 IN APPEAL NO. 338 OF 2016

Dated: 26th February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M.P. Biomass Energy Developers Association

Petitioner(s) /

& Ors.

Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission

Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Swapna Seshadri Ms. Poorva Saigal Mr. Shubham Arya Ms. Neha Garg Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. G.Umapathy a/w

Mr. Sanjeev Khare (Rep.) for R.2

Mr. Sandeep Rajpurohit Mr. Pratyush Singh for R.1

ORDER

We have heard learned counsel for the parties. Learned counsel for respondent No.2 seeks a week's time to file an affidavit. He may file the same on or before 06.03.2018 after serving copy on the other side.

List the matter for further hearing on **08.03.2018**.

(Justice N. K. Patil) Judicial Member (I. J. Kapoor)
Technical Member